



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Mar/202425/24

DATED: 21/03/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Mar/202425/24 dated 21/03/2025 of Norms Committee - I for the year 2024-25 was held on 21/03/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000692AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has applied for amendment of AA no. 0711010871. Hence the Committee decided to ask the applicant to approach the concerned RA for amendment of AA. Case stands rejected.	

Case No.	2 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003677AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The case referenced in the previous email has been analyzed, and it has been observed that no Appendix-4E, CA, CE certificate has been attached. Furthermore, in the deficiency response letter for Query No. 1, the brief notes regarding the export product and imported inputs have not been provided with the appropriate design and details. The applicant is required to submit the Appendix-4E, CA, and CE certificates, along with a brief note about the product, at the earliest. Case stands deferred.	

Case No.	3 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 28.02.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue the reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	4 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00002380AM25
RA File Number	072404000152 AM16
Licence No and Date	0710108550/24/07/2015
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has submitted the reply of Deficiency Letter. Hence the Committee decided to send the DL reply to the concerned TE for further examination and comments. Case stands deferred.	

Case No.	5 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00005126AM25
RA File Number	039504000845 AM17
Licence No and Date	0310810793/27/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 04.03.2025, as under: 1. Quantity of import item at SI No. 1 to 5 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	6 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00003859AM25
RA File Number	042404000059 AM18
Licence No and Date	0410163237/19/06/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: (i) The applicant has not submitted a clear response regarding the discrepancy in the wastage percentage. The same has been incorrectly displayed as the data in the column quantity sought in DGFT, where the export quantity multiplied by the per-unit raw material with wastage does not yield the same result. (ii) Additionally, the wastage claimed as a percentage has been assigned a hardcoded value of 0.50 instead of being calculated based on the percentage of length. Furthermore, under the material	

requirement table, the wastage claimed is 5%, further highlighting the discrepancy in the data provided. The applicant is required to provide a clarification on this matter.

Case stands deferred.

Case No.	7 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00003858AM25
RA File Number	042404000151 AM18
Licence No and Date	0410163668/06/11/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	RITES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00005023AM25
RA File Number	052404000045 AM19
Licence No and Date	0510406273/27/04/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant on Personal Hearing(PH) in the forthcoming meeting along with the all relevant documents relating to import and export materials.	
Case stands deferred.	

Case No.	9 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00005128AM25
RA File Number	039504000827 AM20
Licence No and Date	0310833126/02/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 19.03.2025, as under: i. Words “Double suction impeller” may be suffixed with the description of import item at Sl. No. 1. ii. Quantity of import item at SI No. 1 to 25 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	10 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006392AM25
RA File Number	052304000381 AM20
Licence No and Date	0510413163/01/01/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred

Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006404AM25
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006444AM25
RA File Number	092404000187 AM21
Licence No and Date	0910068937/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006445AM25
RA File Number	092404000189 AM21
Licence No and Date	0910068940/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006446AM25
RA File Number	092404000190 AM21
Licence No and Date	0910068933/07/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006447AM25
RA File Number	092404000191 AM21
Licence No and Date	0910068941/07/07/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	17 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00005139AM25
RA File Number	039504000257 AM21
Licence No and Date	0310837589/10/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 04.03.2025, as under: i. Quantity of import item at SI No. 1 to 37 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	18 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00005412AM25
RA File Number	09AA04000955 AM22
Licence No and Date	0911000722/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detailed Technical Coloured Drawings with the Dimensions of the imported Raw Material and Export Product, ii. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. iii. Mill Test certificates of the imported materials, iv. Submit appendix 4E. Case stands deferred.	

Case No.	20 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006403AM25
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Mar/202425/24
----------	------------------------------

Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00005404AM25
RA File Number	09AA04003173 AM22
Licence No and Date	0911000927/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00005402AM25
RA File Number	09AA04003223 AM22
Licence No and Date	0911000958/28/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. Process flow chart and wastage at each stage of operation. 3. A coloured drawing of the base with the complete dimensions of the export product and the dimensions of the raw materials, and also indicate the weight of the raw material and the finished product. 4. Mill test certificate 5. Appendix 4E 6. Submit a copy of the shipping bill and bill of landing. Case stands deferred.	

Case No.	23 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006411AM25
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	
The Committee decided to transfer this case to DPIIT.	

Case No.	25 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	26 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006412AM25
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006397AM25
RA File Number	05AX04001180 AM22
Licence No and Date	0511010666/04/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23

Licence No and Date	0411003999/22/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 19.03.2025, as under: i. Items Brazing Wire, Braze washer and Braze/Brazing Ring may be allowed as consumables with their total value up to 2% of FOB value of corresponding export product or as applied for, whichever is lower. ii. Other items are in the nature of components and hence may be allowed on net to net basis (in numbers) under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	29 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006399AM25
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006421AM25
RA File Number	05AX04002803 AM23
Licence No and Date	0511016494/22/12/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	31 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006422AM25
RA File Number	05AX04002815 AM23
Licence No and Date	0511016504/22/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006423AM25
RA File Number	05AX04003079 AM23
Licence No and Date	0511016938/19/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23

Licence No and Date	3111001976/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of Technical Team.	

Case No.	36 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025

and Date	
HQ File Number	HQRNORM REVIW00006414AM25
RA File Number	05AX04003397 AM23
Licence No and Date	0511017635/06/03/2023
Norms Committee Decision:	
Case deferred for the comments of Technical Team.	

Case No.	37 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007001AM23
RA File Number	07AX04001890 AM23
Licence No and Date	0711006770/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Mar/202425/24
----------	------------------------------

Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006400AM25
RA File Number	05AX04003503 AM23
Licence No and Date	0511018169/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Further, the Committee noted that in a similar case, the representative of the firm appeared before the committee on PH and the firm was directed to submit the certain documents for further consideration by the Committee. Case stands deferred.	

Case No.	43 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006401AM25
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025

and Date	
HQ File Number	HQRNORM REVIW00006413AM25
RA File Number	05AX04000246 AM24
Licence No and Date	0511018608/01/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00003489AM25
RA File Number	07AX04000279 AM24
Licence No and Date	0711007709/31/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 20.03.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	46 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00003383AM25
RA File Number	03AX04001639 AM24
Licence No and	0311025342/12/07/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 05.03.2025, as under: 1. Words “Seal System” may be suffixed with the description of import items at Sl. No. 6 & 7. 2. Quantity of import item at SI No. 1 to 7 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and heard the applicant in the Personal Hearing (PH). Representative of the firm Shri S. Ramakishan, GM (Exports) attended the Personal Hearing and explained the case in detail. After due deliberation, the Committee asked the firm’s representative to submit the SCOMET license issued, if any, through email or through BO Portal along with applications of other licenses. Case stands deferred.	

Case No.	48 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24

Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of SCOMET Division.	

Case No.	49 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006402AM25
RA File Number	05AX04001397 AM24
Licence No and Date	0511020553/23/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006415AM25
RA File Number	05AX04001467 AM24
Licence No and Date	0511020579/24/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025

and Date	
HQ File Number	HQRNORM REVIW00006457AM25
RA File Number	NA
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006417AM25
RA File Number	05AX04001571 AM24
Licence No and Date	0511020786/05/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00003382AM25
RA File Number	03AX04003284 AM24
Licence No and Date	0311027950/17/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 05.03.2025, as under: i. Quantity of import item at SI No. 1 to 5, 7, 9 to 21, 23, 25, 26, 28, 29, 31 & 32 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.	

ii. Quantity of import items at Sl. No. 6, 8, 22, 24, 27, 30 & 33 **may be allowed on net-to-net basis.**

RA concerned may take suitable consequential action accordingly.

Case No.	54 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006998AM24
RA File Number	07AX04001319 AM24
Licence No and Date	0711009776/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00007232AM24
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a reminder dated 28.02.2025 was issued to the applicant for providing the deficient documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	56 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006418AM25
RA File Number	05AX04003202 AM24
Licence No and Date	0511023135/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00008981AM24
RA File Number	09AX04001098 AM24
Licence No and Date	0911006891/08/03/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a reminder dated 28.02.2025 was issued to the applicant for providing the deficient documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	59 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009223AM24
RA File Number	06AX04000359 AM24
Licence No and Date	0611002572/20/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 20.03.2025, as under:

Export product: Wing, Main structure Assemble (Aircraft/Drone part) 200 Numbers Net Weight of each export product: 3.7 Kg

Total net weight of export product: 740 Kg

- i. Items at S. Nos. 6, 7, 11, and 21 to 25 **may be allowed as components on net to net basis under GN-4** with accountability clause.
- ii. Items at S. Nos. 26 to 31 **may be allowed as consumables with their total value up to 3 % of fob value** of export.
- iii. Other items at S. No. 1 to 5, 8 to 10 and 12 to 20 may be **allowed as raw materials** as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009228AM24
RA File Number	06AX04000355 AM24
Licence No and Date	0611002573/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide their email dated 12.03.2025 has intended to surrender the Advance Authorization. Hence, the Committee decided to close the case showing it as “rejected”. Case stands rejected.	

Case No.	61 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009229AM24
RA File Number	06AX04000349 AM24
Licence No and Date	0611002574/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide their email dated 12.03.2025 has intended to surrender the Advance Authorization. Hence, the Committee decided to close the case showing it as “rejected”. Case stands rejected.	

Case No.	62 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00009231AM24

RA File Number	06AX04000357 AM24
Licence No and Date	0611002576/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide their email dated 12.03.2025 has intended to surrender the Advance Authorization. Hence, the Committee decided to close the case showing it as “rejected”. Case stands rejected.	

Case No.	63 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	NIRMAL OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00003380AM25
RA File Number	05AX04000236 AM25
Licence No and Date	0511025552/15/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	64 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	BORWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000808AM25
RA File Number	05AX04000388 AM25
Licence No and	0511025614/20/05/2024

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 17.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	65 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000844AM25
RA File Number	05AX04000554 AM25
Licence No and Date	0511025666/21/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Labelled blow-up diagram of export products showing fitment of imported parts. 2. Weight and dimensional drawings of export products. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Calculation sheet for import quantity requirement and wastage claimed supported by dimensional drawings. 5. Complete dimensions of raw materials including length of tubes/pipes imported. 6. Specific description, write-up and end use of import items at S. Nos. 24, 25, 34, 35, 44 and 45. 7. Complete dimensions, number and weight of parts made from each raw material. Case stands deferred.	

Case No.	66 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ORBIZ AUTOMOTIVEZ
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000845AM25
RA File Number	10AX04000042 AM25
Licence No and Date	1011002457/22/05/2024
Norms Committee Decision: Case deferred for the reply from the firm with reference to deficiency letter issued.	

Case No.	67 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000856AM25
RA File Number	05AX04000541 AM25
Licence No and Date	0511025676/22/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Labelled blow-up diagram of export products showing fitment of imported parts. 2. Weight and dimensional drawings of export products. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Calculation sheet for import quantity requirement and wastage claimed supported by dimensional drawings.	

5. Complete dimensions of raw materials including length of tubes/pipes imported.
6. Complete dimensions, number and weight of parts made from each raw material.

Case stands deferred.

Case No.	68 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SOLCO BIOMEDICAL CO. INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00000989AM25
RA File Number	08AX04000276 AM25
Licence No and Date	0811011690/29/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted the the applicant did not turn up in PH meeting in second time. Hence the Committee decided to give the final opportunity to the applicant to appear in PH in the forthcoming meeting. Case stands deferred.	

Case No.	69 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	BANGALORE VALVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006363AM25
RA File Number	07AX04000296 AM25
Licence No and Date	0711011417/29/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001172AM25
RA File Number	07AX04000350 AM25
Licence No and Date	0711011494/07/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	71 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001236AM25
RA File Number	03AX04001169 AM25
Licence No and Date	0311034518/11/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006419AM25
RA File Number	05AX04000772 AM25
Licence No and Date	0511026073/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001501AM25
RA File Number	03AX04001315 AM25
Licence No and Date	0311034843/24/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 19.03.2025, as under:	
Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	74 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006420AM25
RA File Number	05AX04000380 AM25
Licence No and	0511026299/25/06/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	76 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SAIRAM ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001767AM25
RA File Number	07AX04000537 AM25
Licence No and Date	0711011736/05/07/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	77 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001866AM25
RA File Number	03AX04001496 AM25
Licence No and Date	0311035347/10/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	78 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001875AM25
RA File Number	09AX04000289 AM25
Licence No and Date	0911007572/11/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	79 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001920AM25
RA File Number	03AX04001625 AM25
Licence No and Date	0311035459/13/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 20.03.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	HORIZON AEROSPACE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00001937AM25
RA File Number	05AX04001166 AM25
Licence No and Date	0511026671/15/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents.	

However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	81 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002014AM25
RA File Number	52AX04000092 AM25
Licence No and Date	5211008972/19/07/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	82 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00005727AM25
RA File Number	07AX04000599 AM25
Licence No and Date	0711011851/22/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of Consultant (SKB). However, the Committee decided to discuss it further in the forthcoming meeting.	

Case stands deferred.

Case No.	83 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002355AM25
RA File Number	30AX04000179 AM25
Licence No and Date	3011005567/06/08/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm vide their letter dated 15.03.2025 requested for withdrawal and cancellation of the Advance Authorization. Hence, the committee decided to withdraw this case from agenda showing it as 'rejected'. Case stands rejected.	

Case No.	84 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002375AM25
RA File Number	03AX04002142 AM25
Licence No and Date	0311036160/07/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Application on ANF-4A is required.	

Case stands deferred.

Case No.	85 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002404AM25
RA File Number	03AX04002141 AM25
Licence No and Date	0311036192/08/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Application on ANF-4A is required. Case stands deferred.	

Case No.	86 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002474AM25
RA File Number	07AX04000805 AM25
Licence No and Date	0711012062/12/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002513AM25
RA File Number	03AX04002082 AM25
Licence No and Date	0311036334/13/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 19.03.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002754AM25
RA File Number	02AX04000345 AM25
Licence No and Date	0211007177/29/08/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	89 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25
Licence No and Date	0511027524/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00002910AM25
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Quantity of export items in Nos. also in addition to their weights.

Case stands deferred.

Case No.	92 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003108AM25
RA File Number	05AX04001860 AM25
Licence No and Date	0511027770/17/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.03.2025, as under:	
i. Items of import from 1 to 47 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.	
RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003109AM25
RA File Number	05AX04001867 AM25
Licence No and Date	0511027771/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003155AM25
RA File Number	05AX04001903 AM25
Licence No and Date	0511027828/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003156AM25
RA File Number	05AX04001905 AM25
Licence No and Date	0511027829/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003157AM25
RA File Number	05AX04001897 AM25
Licence No and Date	0511027830/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003183AM25
RA File Number	05AX04001906 AM25
Licence No and Date	0511027864/20/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.03.2025, as under: i. Items of import from 1 to 163 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/1/MEET/Mar/202425/24
----------	------------------------------

Case Status	Case Approved
Party Name	DEVGIRI FORGINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003229AM25
RA File Number	03AX04002952 AM25
Licence No and Date	0311037338/23/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.03.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003285AM25
RA File Number	31AX04000215 AM25
Licence No and Date	3111003909/25/09/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	100 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003547AM25
RA File Number	07AX04001106 AM25
Licence No and Date	0711012521/08/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Quantity of import item 4 is given in Kg. in the application, but in AA, it is given in Nos. This may be clarified. Case stands deferred.	

Case No.	101 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003576AM25
RA File Number	03AX04003413 AM25
Licence No and Date	0311037798/09/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003666AM25

RA File Number	03AX04003512 AM25
Licence No and Date	0311037961/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003692AM25
RA File Number	03AX04003455 AM25
Licence No and Date	0311038009/17/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Dimensions, number and weight of round bars imported. 2. Dimension and number of pieces cut from each bar and their corresponding weights. 3. Dimensions and weight of unused bars. 4. Description, weight, dimensions and number of parts manufactured from imported bar. 5. Model-wise calculation of import requirement in Excel sheet indicating wastage at various stages of manufacturing processes supported by dimensional drawings. 6. GST invoice of scrap sale. 7. Write up and end use of item 'Round cord' with clarification that it is a raw material. Case stands deferred.	

Case No.	104 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00003693AM25
RA File Number	03AX04003456 AM25
Licence No and Date	0311038010/17/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Dimensions, number and weight of round bars imported. 2. Dimension and number of pieces cut from each bar and their corresponding weights. 3. Dimensions and weight of unused bars. 4. Description, weight, dimensions and number of parts manufactured from imported bar. 5. Model-wise calculation of import requirement in Excel sheet indicating wastage at various stages of manufacturing processes supported by dimensional drawings. 6. Unlike your similar another application, the wastage indicated in Annexure 4E against import item Round steel at S. No. 10 and hence clarification thereof. 7. GST invoice of scrap sale. 8. Write up and end use of item 'Round cord' with clarification that it is a raw material. Case stands deferred.	

Case No.	105 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003758AM25
RA File Number	03AX04003595 AM25
Licence No and Date	0311038114/21/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003818AM25
RA File Number	05AX04002396 AM25
Licence No and Date	0511028503/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003820AM25
RA File Number	05AX04002399 AM25
Licence No and Date	0511028505/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003821AM25
RA File Number	05AX04002400 AM25
Licence No and Date	0511028506/23/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	109 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003842AM25
RA File Number	05AX04002401 AM25
Licence No and Date	0511028520/24/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.03.2025, as under: i. Items of import from 1 to 72 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	110 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003919AM25
RA File Number	08AX04001276 AM25
Licence No and Date	0811013091/29/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that reply of deficiency letter has been received on portal. Hence the Committee decided to send the DL reply to the concerned TE for further examination and comments.	

Case stands deferred.

Case No.	111 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00003972AM25
RA File Number	05AX04002496 AM25
Licence No and Date	0511028692/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004003AM25
RA File Number	03AX04003908 AM25
Licence No and Date	0311038502/06/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Application on ANF-4A is required. Case stands deferred.	

Case No.	113 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004005AM25
RA File Number	07AX04001232 AM25
Licence No and Date	0711012715/06/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 21.03.2025, as under: i. In Export Product (EP) weight may be added as under: 1- 75.57 kg, 2-57.375 kg, 3- 41.36 kg., 4- 33kg., 5-19.747 kg., 6- 12.099 kg. ii. Import items may be allowed as under: 1- 455 kg., 2-400 kg., 3-145 kg., 4-350 kg., 5-125 kg., 6-230 kg. Note: Grade of import item will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	114 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004006AM25
RA File Number	07AX04001155 AM25
Licence No and Date	0711012716/06/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 21.03.2025, as under:	

- i. In Export Product (EP) weight may be added as under: 1- 64.64 kg, 2-62.58 kg, 3- 74.05 kg., 4- 36.93 kg.
- ii. Import items may be allowed as under: 1- 472 kg., 2-464 kg., 3-356 kg., 4-321 kg.,

Note: Grade of import item will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004014AM25
RA File Number	34AX04000670 AM25
Licence No and Date	3411005645/06/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	116 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004041AM25

RA File Number	05AX04002602 AM25
Licence No and Date	0511028791/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004042AM25
RA File Number	05AX04002600 AM25
Licence No and Date	0511028792/08/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.03.2025, as under:	
i. Items of import from 1 to 157 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.	
RA concerned may take suitable consequential action accordingly.	

Case No.	118 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004043AM25
RA File Number	05AX04002601 AM25
Licence No and Date	0511028794/08/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	119 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004084AM25
RA File Number	31AX04000277 AM25
Licence No and Date	3111004074/12/11/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 18.12.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	120 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004098AM25
RA File Number	07AX04001278 AM25
Licence No and Date	0711012776/13/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Mar/202425/24
----------	-------------------------------

Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004205AM25
RA File Number	07AX04001308 AM25
Licence No and Date	0711012808/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004233AM25
RA File Number	05AX04002622 AM25
Licence No and Date	0511029024/19/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.03.2025, as under: i. Items of import from 1 to 314 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004246AM25

RA File Number	03AX04004074 AM25
Licence No and Date	0311038853/20/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	SHELCEL BIOZEEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004375AM25
RA File Number	07AX04001296 AM25
Licence No and Date	0711012902/27/11/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	125 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004439AM25
RA File Number	07AX04001348 AM25
Licence No and Date	0711012929/29/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004518AM25
RA File Number	31AX04000303 AM25
Licence No and Date	3111004156/03/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	LECHLER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004523AM25
RA File Number	03AX04004433 AM25
Licence No and Date	0311039301/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Mar/202425/24
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004526AM25
RA File Number	08AX04001425 AM25
Licence No and Date	0811013399/04/12/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	129 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM REVIW00006579AM25
RA File Number	31AX04000326 AM25
Licence No and Date	3111004198/17/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004872AM25
RA File Number	05AX04003176 AM25
Licence No and Date	0511029704/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Mar/202425/24
----------	-------------------------------

Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004873AM25
RA File Number	05AX04003177 AM25
Licence No and Date	0511029705/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004874AM25
RA File Number	05AX04003175 AM25
Licence No and Date	0511029706/18/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 21.03.2025, as under: i. Items of import from 1 to 317 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004875AM25

RA File Number	05AX04003174 AM25
Licence No and Date	0511029707/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00004876AM25
RA File Number	05AX04003173 AM25
Licence No and Date	0511029708/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	TRAILER LOUAULT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005035AM25
RA File Number	31AX04000310 AM25
Licence No and Date	3111004234/24/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	PRIJAI HEAT EXCHANGERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005069AM25
RA File Number	03AX04004741 AM25
Licence No and Date	0311039921/26/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 19.03.2025, as under: 1. Quantities of export items at Sl. No. 1 & 2 may also be specified as 32,517 Nos. and 2,695 Nos respectively in addition to their weights. 2. Import item at Sl. No. 1 shall be of relevant diameter as contained in the export item at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1175. 3. Import item at Sl. No.2 shall be of relevant thickness as contained in the export item at Sl. No.1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1175. 4. Import item at Sl.No.3 shall be of relevant diameter as contained in the export item at Sl. No.2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No.2 as per SION C-1175. 5. Import item at Sl. No.4 shall be of relevant thickness as contained in the export item at Sl. No.2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No.2 taking clue from SION C-1175. RA concerned may take suitable consequential action accordingly.	

Case No.	137 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005074AM25
RA File Number	33AX04000101 AM25
Licence No and Date	3311002436/26/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005082AM25
RA File Number	31AX04000343 AM25
Licence No and Date	3111004240/26/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	139 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005181AM25
RA File Number	05AX04003304 AM25
Licence No and Date	0511029952/30/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	140 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005184AM25
RA File Number	05AX04003302 AM25
Licence No and Date	0511029957/30/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 21.03.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	FINISHED BOP HOSE FIRE FIGHTER, 2" X 45 FT OIL FIELD EQUIPMENTS	2 NOS	HOSE FIRE FIGHTER, 2" X 45 FT, S.S ARMORED COVER 5000 WP,2" MALE NPT END CONNECTION MALE ELBOW 10001624 TEE BMI STD 2"	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2	FINISHED BOP HOSE FIRE FIGHTER, 2" X 10 FT OIL FIELD EQUIPMENTS	4 NOS	HOSE FIRE FIGHTER, 2" X 10 FT, S.S ARMORED COVER 5000 WP,2" MALE NPT END CONNECTION MALE ELBOW 10001624 TEE BMI STD 2"	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
3	FINISHED BOP HOSE FIRE FIGHTER 1-1/2" ID WP	2 NOS	HOSE FIRE FIGHTER 1-1/2" ID WP 5000PSI,40FT ENDS1-	NET TO NET UNDER GN-4

	5000PSI,40FT ENDS1 OIL FIELD EQUIPMENTS		MALE ELBOW SME	WITH ACCOUNTABILITY CLAUSE.
			105 TEE T	
4	FINISHED BOP HOSE FIRE FIGHTER 1-1/2" X 30 FT OIL FIELD EQUIPMENTS	2 NOS	HOSE FIRE FIGHTER 1-1/2"X30FT,S.S ARMORED COVER 5000 PSI WP,1- 1/2"MALE NPT END CONNECTION	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			MALE ELBOW SME	
			105 TEE T	
5	FINISHED BOP HOSE FIRE FIGHTER 1-1/2" X 10 FT OIL FIELD EQUIPMENT	12 NOS	HOSE FIRE FIGHTER 1-1/2"X10FT,S.S ARMORED COVER 5000 PSI WP,1- 1/2"MALE NPT END CONNECTION	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			MALE ELBOW SME	
			105 TEE T	
6	FINISHED BOP HOSE FIRE FIGHTER 1" X 90 FT OIL FIELD EQUIPMENT	2 NOS	HOSE FIRE FIGHTER 1"X90FT,S.S ARMORED COVER 5000 PSI WP,1"MALE NPT END CONNECTION	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	
7	FINISHED BOP HOSES FIRE RESISTANT HOSE,SIZE 1"WORKING PRESSURE OIL FIELD EQUIPMENT	10 NOS	FIRE RESISTANT HOSE,SIZE 1"WORKING PRESSURE:5000PS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	
8	FINISHED BOP FIRE	1 NOS	FIRE RESISTANT HOSE	NET TO NET

	RESISTANT HOSE ASSEMBLY,1"ID,WP 5000 PSI OIL FIELD EQUIPMENT		ASSEMBLY,1"ID,WP 5000 PSI,50FT	UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	
9	FINISHED BOP HOSE FIRE FIGHTER 1" X 10 FT OIL FIELD EQUIPMENT	10 NOS	HOSE FIRE FIGHTER 1"X10FT,5000PSI WP 1"MALE NPT EN	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005186AM25
RA File Number	05AX04003303 AM25
Licence No and Date	0511029958/30/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00005422AM25
RA File Number	07AX04001530 AM25
Licence No and Date	0711013245/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005423AM25
RA File Number	07AX04001529 AM25
Licence No and Date	0711013246/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005424AM25
RA File Number	07AX04001541 AM25
Licence No and Date	0711013247/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Mar/202425/24
----------	-------------------------------

Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005425AM25
RA File Number	07AX04001545 AM25
Licence No and Date	0711013248/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005459AM25
RA File Number	07AX04001620 AM25
Licence No and Date	0711013260/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005460AM25
RA File Number	07AX04001558 AM25
Licence No and Date	0711013261/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005461AM25
RA File Number	07AX04001564 AM25
Licence No and Date	0711013262/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005506AM25
RA File Number	31AX04000367 AM25
Licence No and Date	3111004291/07/01/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	150 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00005522AM25
RA File Number	07AX04001637 AM25
Licence No and Date	0711013292/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005573AM25
RA File Number	05AX04002997 AM25
Licence No and Date	0511030216/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005575AM25
RA File Number	30AX04000590 AM25
Licence No and Date	3011006324/10/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 20.03.2025, as under:	
Note: The written recommendation as given by MHI will be communicated to the concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005587AM25
RA File Number	07AX04001678 AM25
Licence No and Date	0711013322/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005593AM25
RA File Number	05AX04003280 AM25
Licence No and Date	0511030249/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005594AM25

RA File Number	02AX04000620 AM25
Licence No and Date	0211007930/10/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Application on ANF 4A is required. Case stands deferred.	

Case No.	156 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005595AM25
RA File Number	05AX04003291 AM25
Licence No and Date	0511030250/10/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005626AM25
RA File Number	07AX04001688 AM25
Licence No and Date	0711013332/13/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005666AM25
RA File Number	07AX04001698 AM25
Licence No and Date	0711013355/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005667AM25
RA File Number	07AX04001700 AM25
Licence No and Date	0711013356/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005668AM25
RA File Number	05AX04003580 AM25
Licence No and Date	0511030336/15/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	161 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005694AM25
RA File Number	05AX04003590 AM25
Licence No and Date	0511030360/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005697AM25
RA File Number	31AX04000376 AM25
Licence No and Date	3111004330/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005699AM25
RA File Number	05AX04003588 AM25

Licence No and Date	0511030370/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005700AM25
RA File Number	05AX04003594 AM25
Licence No and Date	0511030371/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005710AM25
RA File Number	05AX04003503 AM25
Licence No and Date	0511030377/17/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for	

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	166 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	VULCAN INDUSTRIAL ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005719AM25
RA File Number	03AX04005267 AM25
Licence No and Date	0311040548/17/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. There is mismatch in import quantities mentioned in application and Appendix 4E and hence clarification thereof.
- ii. Write-up on export products with photographs.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vii. GST invoice of scrap disposal.

Case stands deferred.

Case No.	167 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005744AM25
RA File Number	05AX04003670 AM25
Licence No and Date	0511030431/20/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005754AM25
RA File Number	05AX04003713 AM25
Licence No and Date	0511030437/21/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005786AM25
RA File Number	05AX04003727 AM25
Licence No and Date	0511030449/22/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	DEVGIRI FORGINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005799AM25
RA File Number	03AX04005361 AM25
Licence No and Date	0311040669/22/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.03.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005815AM25
RA File Number	07AX04001752 AM25
Licence No and Date	0711013432/23/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Mar/202425/24
----------	-------------------------------

Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005816AM25
RA File Number	07AX04001753 AM25
Licence No and Date	0711013433/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005822AM25
RA File Number	05AX04003343 AM25
Licence No and Date	0511030501/23/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Quantity of import item at Sl. No. 1 in Nos. also in addition to its weights. Case stands deferred.	

Case No.	174 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00005894AM25
RA File Number	08AX04001711 AM25
Licence No and Date	0811013929/28/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 18.03.2025, as under: i. Import items (pipes) at Sl. Nos. 1-6 may be allowed as raw material with 2% wastage on net content. ii. Import items at Sl. Nos. 7-28 (Plates, Angles, Round bars, Flat, Channel PFC, Galvanised Toe Plate, Galvanised Gratings, SS Gratings and SS Toe Plates.) may be allowed as raw material with 3% wastage on net content. iii. Import item Fasteners at S. No. 29 may be allowed with NIL wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	175 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006312AM25
RA File Number	05AX04003603 AM25
Licence No and Date	0511031012/20/02/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	176 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006328AM25
RA File Number	03AX04005888 AM25
Licence No and Date	0311041524/20/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	NOV MFG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006352AM25
RA File Number	31AX04000445 AM25
Licence No and Date	3111004458/21/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a coloured photograph of the export product with complete dimensions. 2. Submit photographs of the imported bar with the dimensions of each bar against the export product. 3. Process flow chart and wastage at each stage of operation. 4. Submit a brief description of the export product and its use. 5. Mill test certificate of the imported bars and grade thereof. 6. Submit a copy of the shipping bill and bill of landing. Case stands deferred.	

Case No.	178 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006364AM25
RA File Number	05AX04003928 AM25
Licence No and Date	0511031037/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006375AM25
RA File Number	09AX04001084 AM25
Licence No and Date	0911009097/24/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. - Process flow chart and wastage at each stage of operation. - What is the finished weight of the Turbine Part? - A coloured drawing of the Turbine Part indicates the weight of the raw material and the finished product. - Size and shape of the stainless-steel Plate. - Reasons for importing Plates instead of Bars. - Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. - All the documents should be certified by the Chartered Engineer. Case stands deferred.	

Case No.	180 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006384AM25
RA File Number	34AX04001020 AM25
Licence No and Date	3411006121/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006386AM25
RA File Number	09AX04001027 AM25
Licence No and Date	0911009100/24/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. - Process flow chart and wastage at each stage of operation. - What is the finished weight of the Turbine Part? - A coloured drawing of the Turbine Part indicates the weight of the raw material and the finished product. - Size and shape of the stainless-steel Plate. - Reasons for importing Plates instead of Bars. - Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. - All the documents should be certified by the Chartered Engineer. Case stands deferred.	

Case No.	182 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006434AM25
RA File Number	31AX04000410 AM25
Licence No and Date	3111004462/25/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006442AM25
RA File Number	34AX04001024 AM25
Licence No and Date	3411006127/26/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Blank size supported by size of Bearing race, separately for each bearing race. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	184 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006480AM25
RA File Number	31AX04000447 AM25
Licence No and Date	3111004475/28/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006483AM25
RA File Number	05AX04003956 AM25
Licence No and Date	0511031153/28/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s). v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing. Case stands deferred.	

Case No.	186 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006491AM25
RA File Number	05AX04004084 AM25
Licence No and Date	0511031154/03/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006493AM25
RA File Number	08AX04002021 AM25
Licence No and Date	0811014263/03/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 18.03.2025, as under: i. Import items (pipes) at Sl. Nos. 8-10 may be allowed as raw material with 2% wastage on net content. ii. Other items at Sl. Nos. 1-7 and 11-25 may be allowed as component under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006500AM25
RA File Number	05AX04003868 AM25
Licence No and Date	0511031165/03/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006502AM25
RA File Number	05AX04004137 AM25
Licence No and Date	0511031167/03/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006527AM25
RA File Number	07AX04001985 AM25
Licence No and Date	0711013787/03/03/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	191 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006554AM25
RA File Number	07AX04002023 AM25
Licence No and Date	0711013818/04/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006559AM25
RA File Number	05AX04004118 AM25
Licence No and Date	0511031204/05/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006565AM25
RA File Number	05AX04004065 AM25

Licence No and Date	0511031208/05/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s). v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing. Case stands deferred.	

Case No.	194 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006566AM25
RA File Number	05AX04004064 AM25
Licence No and Date	0511031209/05/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s). v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing. Case stands deferred.	

Case No.	195 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006589AM25
RA File Number	03AX04006161 AM25
Licence No and Date	0311041885/06/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006595AM25
RA File Number	31AX04000452 AM25
Licence No and Date	3111004502/07/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Mar/202425/24
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006601AM25
RA File Number	03AX04005996 AM25
Licence No and Date	0311041935/07/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 20.03.2025, as under:

1. Import item at Sl. No. 1 (H.R. Non Alloy Steel Plates) shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 429 MT as **1.10 Kgs/kg content in the export item at Sl. No.1.**

RA concerned may take suitable consequential action accordingly.

Case No.	198 / NC/1/MEET/Mar/202425/24
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 24 and 21/03/2025
HQ File Number	HQRNORM APPLY 00006614AM25
RA File Number	34AX04001040 AM25
Licence No and Date	3411006160/07/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Minutes of Offline Cases

Case No.1	M/s POWERWIND LIMITED	Status of case
M. No.: NC/1/MEET/March/202425/13 (Offline Cases) dated 21.03.2025		
AA No. : 0510394137 dated 07/05/2015		
HQ. No.: 018005000180AM16	Subject: Review application for fixation of ad-hoc norms.	Deferred

Case history: The case of the firm for fixation of norms against Advance Authorization No.0510394137 dated 07/05/2015, was rejected in the Norms Committee-1 meeting dated 05/01/2016 and the decision of the committee was as under:

“The committee noted that the firm has not replied to the C&PC deficiency letter F.No.46011/64/2014-PC-II dated 11.09.2015 followed by reminder dated 29.10.2015 and final reminder dated 18.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.”

2. The firm has now submitted offline application dated 07.02.2025 against the said decision and requested for condonation of delay in submission of review application.

3. Regarding filing of review application, the following has been clarified by the Policy Circular No.03/2024 dated 30.05.2024:-

“Hence, it is clarified that, in the interest of export promotion and to promote ease of doing business, in all cases where Norm’s Committee decision were taken before 01.04.2023, the AA holder, who wishes for a review, may file their review application till 31.12.2024. No such review will be entertained beyond this date.”

Further, the following has been clarified vide the Addendum to Policy Circular No.03/2024, dated 31.05.2024:-

“In reference to Policy Circular No.03/2024 dated 30.05.2024, it is informed that such review will be applicable only for cases where Advance Authorization was issued on or after 01.04.2019 and no review decision had already been taken by the NC.”

4. The case has been referred to Tech-1 for comments vide mail dated 19.03.2025. DL has been received from Tech-1 vide mail dt.21.03.25. As per the order of the Chairman, NC-1 on the review application, this case has been listed as offline case.

Decision: The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. QTY AND WEIGHT OF ACTUAL EXPORTS

2. QTY AND WEIGHT OF ACTUAL IMPORTS

3. WEIGHT OF VARIOUS ITEMS IMPORTED WITH ITS END USE

[4. IN](#) ITEM OF IMPORTS INDICATE ITS END USE (RAW MATERIAL, COMPONENTS, CONSUMABLES)

5. GENERIC NAME OF IMPORT WHEREVER TRADE NAME IS PROVIDED

6. % WASTAGE CLAIMED FOR EACH IMPORT ITEM

7. DETAILS OF INDIGENOUS INPUT USED

8. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT IN WEIGHT BASIS

Case stands deferred.

Case No.2	M/s POWERWIND LIMITED	Status of case
-----------	-----------------------	----------------

M. No.: NC/1/MEET/March/202425/13 (Offline Cases) dated 21.03.2025		
AA No. : 0510375759 dated 09/01/2014		
HQ. No.: 018005000043AM15	Subject: Review application for fixation of ad-hoc norms.	Deferred
Case history: The case of the firm for fixation of norms against Advance Authorization No.0510375759 dated 09/01/2014, was rejected in the Norms Committee-1 meeting dated 06/01/2015 and the decision of the committee was as under: “The Committee noted that the firm has not replied to the final reminder dated 12.11.2014 and decided to reject the case with the direction to the firm to pay the applicable customs duty with interest. RA may take action accordingly.” 2. The firm has now submitted offline application dated 07.02.2025 against the said decision and requested for condonation of delay in submission of review application. 3. Regarding filing of review application, the following has been clarified by the Policy Circular No.03/2024 dated 30.05.2024:- <i>“Hence, it is clarified that, in the interest of export promotion and to promote ease of doing business, in all cases where Norm’s Committee decision were taken before 01.04.2023, the AA holder, who wishes for a review, may file their review application till 31.12.2024. No such review will be entertained beyond this date.”</i> Further, the following has been clarified vide the Addendum to Policy Circular No.03/2024, dated 31.05.2024:- <i>“In reference to Policy Circular No.03/2024 dated 30.05.2024, it is informed that such review will applicable only for cases where Advance Authorization was issued on or after 01.04.2019 and no review decision had already been taken by the NC.”</i> 4. The case has been referred to Tech-1 for comments vide mail dated 19.03.2025. As per the order of the Chairman, NC-1 on the review application, this case has been listed as offline case. Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. DETAILS OF ACTUAL EXPORT AND IMPORT MADE IN WEIGHT TERMS 2. GENERIC NAMES OF IMPORT ITEMS 3. COPY OF SHIPPING BILL INDICATEING WEIGHT OF EXPORT MADE 4.MATERIAL BALANCE BETWEEN IMPORT AND EXPORT MADE IN WEIGHT TERMS WITH DETAILS OF INDIGINOUS INPUTS IN WEIGHT SINCE WASTAGE SHOWN NIL IN APP 4E 5. PROCESS OF MFG STEPWISE IN DETAIL Case stands deferred.		

Case No.3

M. No.: NC/1/MEET/March/202425/13 (Offline Cases) dated 21.03.2025	M/s. Xomox Sanmar Ltd., Chennai	Status of case
Lic. No : 0410120070 dated 23.12.2010		
HQ. F. No.: 01/80/50/00670/AM11/NC-I (part file)	Subject: Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. Xomox Sanmar Ltd. Vs. The DGFT & Anr. - reg.	Deferred
RLA No.:		
Case History: This is regarding Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. Xomox Sanmar Ltd. Vs. The DGFT & Anr., received vide mail dated 23.06.23. 2. In the said petition, the petitioner has challenged DES-I's letter No.01/80/050/00670/AM11/DES.I/1162 dated 12.08.14 whereby the request of the petitioner for ratification of norms in respect of Advance License No.0410120070 dated 23.12.2010 was rejected by NC-I in its meeting No.07/15 dated 24.06.14 on the grounds that the items of export as well as items of imports are valves and there is no manufacturing activity involved because upon manufacturing a new product with distinctive named should come into existence. 3. Vide Order dated 06.06.23 (copy enclosed), the court has set aside the impugned order and remanded the matter to the file of Respondent 1, to be decided afresh and in line with the discussion in the said order after ascertaining if the petitioner has in fact, made any additions to the imported valves by procurement of indigenous products. 4. Consequent upon this order, RA, Chennai asked the petitioner to file a representation afresh. In compliance, the petitioner has forwarded their letter dated 20.12.23 vide mail dated 20.12.23, wherein the details of their earlier representation dated 07.04.11 and supporting documents are mentioned. The petitioner has requested that it may be given an opportunity of being heard before any orders are passed in this matter. 5. The matter has been referred to DPIIT for examination and comments. 6. Subsequently, the case was considered by NC-1 in its meeting dated 03.01.24 and the Committee decided to call the applicant in PH in the forthcoming meeting to explain the case in detail. Accordingly, the firm was called for PH before NC-1 on 19.02.24. 7. The representative of the firm, Shri V. Guruprasath, AVP, M/s XomoXSanmar Ltd appeared for the PH on 19.02.2024 and briefed the case before the committee. He informed that they had supplied items after fitment of various indigenous items like gear boxes, actuators, limit swishes etc. and testing. After due deliberations, the Committee decided to call the applicant in the next meeting along with the following information/documents: i. Copy of application made at the time of getting Advance Authorization ii. Copy of Advance Authorization iii. Details of import and export items iv. Details of indigenous inputs used v. Copies of Bill of export showing items supplied to SEZ against the AA. vi. Details of deemed export vii. Any other documents relevant to the case. 8. Accordingly, the firm was called on PH on 18.03.24 and on request of the applicant the Committee decided to give 45 days to submit the requisite information/documents.		

9. Now, the firm has submitted following documents vide letter dated 06.08.2024:

- (i) Details of imports allowed in the Authorization License
- (ii) Bill of Entry details
- (iii) Invoice details.

10. Subsequently, the case was considered by NC-1 in its meeting dated 06.09.2024 and the Committee noted that the firm has not furnished all the requisite documents as decided in the PH meeting held on 19.02.2024. Hence, the Committee decided to call for the following documents from the firm in order to process the case further:

- i. Copy of application made at the time of getting Advance Authorization
- ii. Details of indigenous inputs used
- iii. Details of deemed export

11. The documents/information were called for from the firm vide mail dated 27.11.2024 followed by reminder dated 04.02.2025. However, reply of the firm has not yet been received.

12. Hence, the case is placed for a decision by Norms Committee.

Decision: The committee considered the case as per agenda and noted that certain documents/information were called for from the firm vide mail dated 27.11.2024 followed by reminder dated 04.02.2025. However, no reply has yet been received. Hence, the committee decided **to issue reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.
